The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b). Action has been taken in cases which have come to the notice of the Government of India where the name or pictorial representation of Pandit Jawaharlal Nehru are used in contravention of the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950.

The State Governments are being asked to report cases where the name or pictorial representation of Pandit Nehru are still being improperly used so that they may be dealt with suitably.

Shares of M|s. Jessop & Co. Ltd.

3335-B. Shri Indrajit Gupta: Will the Minister of **Industry and Supply** be pleased to state:

(a) whether there is a proposal to acquire all the shares of Messrs. Jessop & Co. Ltd. Dum Dum;

(b) the names of the present shareholders other than Government and the extent of their holdings; and

(c) the method of determining the price of shares for acquisition?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) The question of purchase of "controlling interest" in Jessop and Co. Ltd. is under consideration.

(b) A statement is laid on the Table of the House. [*Placed in Library, see* No. LT-4376/65].

(c) The matter is still under consideration. No final decision has been taken.

Heavy Electricals Project, Ramachandrapuram

3335C. Shri Raghunath Singh:
Shri Kandappan:

Will the Minister of **Industry and Supply** be pleased to state:

(a) whether it is a fact, that a water tank built for the Labour colony at the Heavy Electricals Project at Ramachandrapuram collapsed on the 24th April, 1965, killing three children and injuring four others; and

(b) whether it is also a fact that the tank was commissioned only two days prior to the fatal accident?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b). A cistern constructed on the 17th April, 1965 in the Labour colony of the Heavy Power Equipment Plant, Ramachandrapuram, to serve as water supply storage to the labour, collapsed on the 24th April, 1965 killing one woman and three children and injuring four other children. A detailed departmental enquiry is being conducted.

Commercial Enterprises in Indonesia

3335-D. Shri Raghunath Singh: Will the Minister of **Commerce** be pleased to state:

(a) whether Indoneis has decided to take over control of all foreign commercial enterprises; and

(b) if so, whether India or Indian firms are going to be affected in any way?

The Minister of Commerce (Shri Manubhai Shah): (a) The Indonesian Government has decided to take under its control all non-domestic foreign enterprises.

(b) According to present indications, Indian firms are not likely to be affected as they are at present classified as domestic foreign enterprises.

CORRECTION OF ANSWER TO U.S.Q. NO. 2861, DATED 30-4-1965, REGARDING QUARTERS FOR RAILWAY EMPLOYEES.

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): Sir, I say a statement, correcting the reply given on the 30th April, 1965, to Unstarred Question No. 2861, by Shri

R. N. Reddi, regarding quarters for Railway Employees, on the Table of the House. [*Placed in Library, see* No. LT-4377/65].

12.05 hrs.

QUESTION OF PRIVILEGE

श्री किशन पटनायक (सम्बलपुर) : नियम संख्या 222 के अन्तर्गत "टाइम्स आफ इंडिया" में 5 तारीख को छपी एक खबर के सम्बन्ध में मैं विशेषाधिकार का प्रश्न उठा रहा हूं । फाइनेंस बिल की बहस पर बोलते हुए डा० राम मनोहर लोहिया ने और श्री विशनचन्द्र सेठ ने श्री टी० टी० कृष्णमाचारी के खिलाफ कुछ इल्जाम लगाये थे । उन का जवाब देते हुए 4 तारीख को श्री टी० टी० कृष्णमाचारी साहब ने कुछ बातें कही थीं । उन में श्री विशनचन्द सेठ के बारे में उन्होंने कहा था कि :

"He seems to be an innocuous person —I think a very tame and innocuous person. Somebody must have put him to do it."

इस को छापते हुए "टाइम्स आफ इंडिया" ने 5 तारीख को लिखा :

"The fact that neither Dr. Lohia nor Mr. Bishen Chander Seth, both of whom had made personal references to the Finance Minister, was present in the House to hear his reply would mean that somebody must have put them to do it."

यह बहुत बुरे ढंग का समाचार है और मेम्बरों के विशेषाधिकारों का हनन करता है । इसलिये "टाइम्स आफ इंडिया" में छपी खबर के खिलाफ विशेषाधिकार का प्रश्न उठता है ।

प्रेस के बारे में एक हमदर्दी का वाक्य भी मैं कह दूं कि चूंकि टी० टी० के० साहब के खिलाफ इल्जाम शायद कुछ सही थे या पूरे सही थे इसलिये वह इस ढंग से मरोड़ कर अपना एक्स्प्लेनेशन दे रहे थे बगैर नाम लिये हुए, सीधे ढंग से बिना बोले इस तरह से बतला रहे थे कि शायद प्रेस पर यह इम्प्रेशन पड़ा कि वह दोनों के बारे में बोल रहे हैं या वह अच्छी तरह से समझ नहीं पाया कि किस के बारे में बोल रहे हैं । मंत्री महोदय जब बोलते हैं, अगर सीधे ढंग से बोलें, इल्जामों का अच्छी तरह से जवाब दें तो इस तरह के भ्रम पैदा नहीं हो सकते हैं । साथ ही मुझे इस बात पर ऐतराज है कि जब इस बारे में प्रिविलेज की बात उठ रही है तब श्री टी० टी० कृष्णमाचारी यहां मौजूद भी नहीं हैं ।

ऐसी स्थिति में मैं मूव करता हूं कि आप इस बात को प्रिविलेज कमेटी में भेजें । मैं आप से यह भी अनुरोध करता हूं, अगर आप इजाजत दें, कि श्री विशनचंद्र सेठ और डा० लोहिया को स्पष्टीकरण करने का मौका दें ।

अध्यक्ष महोदय : यहां स्पष्टीकरण करने की जरूरत नहीं है । आप ने प्रिविलेज मोशन फाइनेन्स मिनिस्टर के खिलाफ नहीं किया था, वह "टाइम्स आफ इंडिया" के बखिलाफ था । उन्होंने जो खबर छापी थी उस के खिलाफ आप ने प्रिविलेज मोशन दिया था । मैंने "टाइम्स आफ इंडिया" को जवाब देने के लिए लिखा था और उन्होंने यह लिखा है :

"The Finance Minister did not refer to anybody by name, but the two persons who had made personal references to him were Dr. Lohia and Mr. Bishen Chander Seth. Our Parliamentary Correspondent wrote his impressions of the proceedings in the bona fide belief that he was being objective. In any case, we have no hesitation in offering our sincere regret which may kindly be accepted."

इसलिये मैं समझता हूं कि बाकी बातों की जरूरत नहीं है । जैसा होता है इन मामलों, में उन्होंने रिग्रेट का इजहार कर